



From:

Registrar General,
High Court of Uttarakhand,
Nainital

To,

1. All the District Judges of Uttarakhand Judiciary.
2. Director, Uttarakhand Judicial & Legal Academy, Bhowali, District Nainital.

C.L. No. 02 /UHC/Admin.A/2019

Dated: March 11, 2019.

Subject: Quantum of work for the Judicial Officers in respect of disposal of cases u/s 138 of N.I. Act, 1881.

Sir/Madam,

With regard to subject cited above, I have been directed to inform that Hon'ble the Court has been pleased to resolve to enhance the quota, in disposal of cases under Section 138 of the Negotiable Instruments Act, 1881, to 1 ½ cases per day and for compounding of offences under Section 138, to 12 cases per day. Hence, C.L. No. 05/X-b-16/Ins/2004 dated 02.04.2004 stands modified accordingly.

You are, therefore, informed accordingly with the request to bring the contents of the above circular letter to the notice of all the Judicial Officers.

Yours sincerely,


11.03.2019
(Pradeep Pant)

No. 1333 /X-b-1/Admin.A/2019

Dated: March 11, 2019

Copy forwarded for information to:

1. P.P.S. to Hon'ble the Chief Justice.
2. P.S. to Hon'ble Judge (s) with the request to place it before His Lordship for kind perusal.
3. P.A. to Registrar General.
4. All the Registrars of the Court.
5. Deputy/Assistant Registrars & Section Officers of the Court.
6. I/c N.I.C. High Court of Uttarakhand with request to upload it on the Website of Hon'ble the High Court.
7. Guard File/Assistant concerned.


11.03.2019
Registrar General

